



2026:AHC:32840

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 3441 of 2026

Dhruv Singh

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Pratap Singh, Ashraf Ali
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present petition with the following prayer:-

"TO ISSUE a writ, order or direction in the nature of mandamus directing the Respondent concerned i.e. Respondent No.2 to conclude the proceedings of (1) Case No.16370 of 2025 (Dhruv Singh Vs Ram Kishun); (2) Case No. 16372 of 2025 (Dhruv Singh Vs Awdhesh); (3) Case No. 16373 of 2025 (Dhruv Singh Vs Chhotelal); (4) Case No.16374 of 2025 (Dhruv Singh Vs Anil Kumar); (5) Case No.10275 of 2025 (Dhruv Singh Vs Ram Das); (6) Case No. 16375 of 2025 (Dhruv Singh Vs Kedar Nath); (7) Case No.16376 of 2025 (Dhruv Singh Vs Mahanth); (8) Case No. 16378 of 2025 (Dhruv Singh Vs Mahanth) filed under Section 24 of U.P. Revenue Code, 2006, within the shortest period fixed by this Hon'ble Court and provide the possession over the aforesaid plots in pursuance of the mandate of Section 24(2) of U.P. Revenue Code, simultaneously."

2. It is argued by learned counsel for the petitioner that considerable time has already been lapsed but till date no decision has been taken in the matter.

3. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Tamkuhi District Kushinagar to take a decision in the matter strictly in accordance with law but after providing opportunity of hearing to all the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 13, 2026
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